

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:1063  
ANSWERED ON:01.03.2011  
INQUIRY ON IPL  
Namdhari Shri Inder Singh

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether there are reports that a large scale bungling and corruption charges have been levelled against the authorities of Indian Premier League (IPL)-III;
- (b) if so, the reaction of the Government thereto;
- (c) whether any inquiry has been conducted by the Government in this regard; and
- (d) if so, the progress made and the findings thereof alongwith the action taken/being taken thereon?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAYMAKEN)

(a) to (d): Ministry of Youth Affairs and Sports does not deal with the Indian Premier League (IPL), which is a T 20 domestic inter – city tournament. In the recent past, there have been several controversies surrounding the IPL. While the Ministry has not set up any committee, to look into the allegations pertaining to IPL, the matters relating to BCCI and IPL, are under examination by the Parliamentary Standing Committee of Finance.

Separately, investigations by the Enforcement Directorate, Income Tax and Service Tax authorities are also underway. Further, on the advice of the Central Board of Direct taxes, the matter concerning award of media rights by BCCI/IPL to MSM Group and WSG Group, has been referred to the Ministry of Corporate Affairs, to enquire into these issues, under the provisions of the Competition Act, 2002, as preliminary investigations, have shown prima facie evidence, of the monopolistic nature of working of the BCCI, and the companies involved in these agreements.

Competition Commission of India has informed that an information filed u/s 19(1) Act, 2002 regarding the subject issue is under investigation with the Director General of the Commission.